GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO. : 5366 (To be answered on the 3rd April 2025)

USER DEVELOPMENT FEE

5366. SHRI ADHIKARI DEEPAK DEV

Will the Minister of CIVIL AVIATION लागर विमानन मंत्री

be pleased to state:-

- (a) the details of the agency/authority who collects the User Development Fee;
- (b) the details of the total amount collected on account of User Development Fee during the last five years, year and fee collector-wise?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रालय में राज्य मंत्री (Shri Murlidhar Mohol)

(a): Government of India has set up an Independent Economic Regulator namely, Airports Economic Regulatory Authority of India (AERA) under the AERA Act, 2008. AERA determines aeronautical charges of all the major airports such as landing, parking and User Development Fee (UDF) inter-alia considering the factors such as Return on Investment for aeronautical assets, Operating expenditure, Depreciation, Tax, etc. For non-major airports, UDF is approved by Ministry of Civil Aviation.

The UDF is collected by Airlines on behalf of Airport Operators and the same is credited to the Airport Operator by the Airlines.

(b): Details of UDF in respect of Major Airports where UDF was collected during last five years is at Annexure.
